

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1**

(MP) CP(IB) 64 of 2020

Coram: Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.10.2020

Name of the Company:

Swift Freight (India) Pvt Ltd
V/s
Shri Mittal Agritech Pvt Ltd

Section:

9 IBC, 2016

ORDER

Learned PCS Ms. Manju Mundra appeared for Operational Creditor.

Learned Counsel Mr. Jainish Shah appeared for the Corporate Debtor.

Learned Counsel for the Corporate Debtor undertakes to file Vakalatnama. It is to be filed within 7 days alongwith Board Resolution and is directed to file reply within 7 days without fail by serving a copy to the Operational Creditor and Operational Creditor may file rejoinder (not more than three pages) within 7 days.

Matter to appear for further consideration on 27.11.2020.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 8th day of October, 2020

PC

(MADAN B. GOSAVI)
MEMBER (JUDICIAL)